

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:46

ANSWERED ON:13.08.2012

CENTRAL ROAD FUND

Chanabasappa Shri Udasi Shivkumar;Khaire Shri Chandrakant Bhaurao

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the procedure and criteria for allocation of funds being followed for selection of roads to be funded under the Central Road Fund (CRF) Scheme on receipt of proposals from the State Governments;
- (b) the State-wise and year-wise details of proposals received and approved under the said scheme particularly from Maharashtra during the last three years and the current year;
- (c) the State-wise details of the CRF accruals and releases under the scheme during the said period; and
- (d) the details of the pending and rejected proposals, State-wise along with the reasons therefor and the time by which the remaining proposals are likely to be cleared?

Answer

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C. P. JOSHI)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 46 FOR ANSWER ON 13.08.2012 ASKED BY SHRI SHIVKUMAR UDASI AND SHRI CHANDRAKANT KHAIRE REGARDING CENTRAL ROAD FUND

- (a) The funds for development of State roads under Central Road Fund (CRF) scheme are distributed to the States on the basis of 30% weightage to fuel consumption and 70% weightage to the geographical area of the States. The funds under CRF are released to the States on the basis of Utilization Certificates (UCs) received from the States.
- (b) The State-wise details of proposals received and approved under CRF scheme including from the State of Maharashtra during the last three years and the current year are at Annexure-I.
- (c) The State-wise details of accruals and releases made under CRF scheme during the last three years and the current year are at Annexure-II.
- (d) The list of proposals submitted by the respective State Governments under CRF schemes are approved in accordance with Central Road Fund (State Road) Rules, 2007, subject to overall availability of funds and inter-se priority of works. However, the total cost of the schemes to be approved shall not normally exceed, at any point of time, two times of the annual accrual for the year in which the schemes are sanctioned in respect of any State.